

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

In the matter of:

(IB)-374(ND)/2018

Delisha Engineering
Vs.
KKSPUN India Ltd.

... Applicant

...Respondent

SECTION: Under Section 9 of IBC.

Order delivered on 25.05.2018.

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For the applicant
For the Respondent

Anish R. Shah, Adv.
Mr. S. Santanam Swaminadhan, Mr.
Varun Pandey & Ms. Nishtha
Khurana, Adv.

ORDER

Ld. Counsels for the applicant and respondent present. Ld. Counsel for the respondent states that the reply is ready and will be filed in the course of the and served the copy to Ld. Counsel of corporate debtor. The Ld. Counsels makes a statement that the negotiation talks are being conducted between the parties. Rejoinder be filed within ten days with the copy in advance to the other side. If the matter is settled the parties are at liberty to file consent terms. For final hearing on 6th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**